GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

STARRED QUESTION NO. : 20 (To be answered on the 20th July 2023)

INCREASE IN AIR FARES BY AIRLINES

*20. SHRI E.T. MOHAMMED BASHEER

Will the Minister of CIVIL AVIATION लागर विमानन मंत्री

be pleased to state:-

- (a) whether it has come to the notice of the Government that the domestic and international air fares have been increased by all the private airlines and if so, the details thereof; and
- (b) the steps taken by the Government to bring a legislation for uniform fares for air travel?

ANSWER

Minister of CIVIL AVIATION नागर विमानन मंत्री

(Shri Jyotiraditya M. Scindia)

(a) & (b) A STATEMENT IS LAID ON THE TABLE OF THE LOK SABHA.

Statement referred in reply to Part (a) & (b) of Lok Sabha Starred Ques. No. 20 regarding "Increase in air fares by Airlines" to be answered on 20.07.2023.

(a) & (b) Airfares are market driven and are neither regulated nor established by the Government. Airlines are free to fix reasonable tariffs taking into consideration all relevant factors which include the cost of operation, characteristics of service and reasonable profit. Airlines, however, remain compliant with the regulatory provisions under Aircraft Rules, 1937 as long as the fare charged by them does not exceed the fare established and displayed on their website.

Directorate General of Civil Aviation (DGCA) has established Tariff Monitoring Unit which monitors fares on select sectors on random basis. This ensures that the airfares charged by the airlines are within the established tariff of the airlines, which is displayed on their website. The recent increase in airfare has been noticed in a few sectors, primarily driven by seasonality and demand-supply constraints. Further, the increase in airfare is also attributable to increase in fuel prices. Government has taken steps to sensitize the airlines. The airfares in these select sectors are monitored on daily basis and as a result of which they have shown a declining trend.

There is no proposal at present to interfere with the existing regulatory framework on airfare.
